

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 13**  
**(IB)-144(PB)/2022**

**IN THE MATTER OF:**

Asset Reconstrction Company (India) Ltd. .... Petitioner/Applicant  
Ltd.  
Vs.  
Harvest Hotels and Seviced Apartments Pvt. .... Respondent  
Ltd.

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 17.01.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent : Mr. Arun Sri Kumar  
For the RP : Mr. Akshay Puri

**ORDER**

**IA-5610/2022, IA-5611/2022, IA-5612/2022, IA-5613/2022**

Ld. Counsels for the parties are present. Ld. Counsel Mr. Akshay Puri appeared on behalf of the RP and seeks time to file the response.

At request, list the matter 27.02.2023.

-Sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-Sd-

**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**